

0.11.18/2019/22

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
KHELLONG FOREST DIVISION :::::BHALUKPONG.

No.KD/16/18/T/ 49-50

Dtd.Bhalukpong,the

17th April'2019.

To,

The Range Forest Officer
Seijosa Forest Range
Seijosa.

Sub: - Report of illegal timber operation under Seijosa Range.

It has come to the notice of the undersigned through the media that illegal timber activities are going on in your Range Jurisdiction. The miscreants are indulging in illegal hand sawing of timber and transporting to Assam side with involvement of some local people of the area.

You are therefore, directed to carryout combing operation in the vulnerable area and seize all the illegal timber and book the case against the offenders by drawing FIR in nearest Police Station. Necessary seizure/ offence report be submitted to this office for further necessary action. You should take the assistance of the local administration and the police in curbing such activities in your Range jurisdiction.

Further, you are directed to keep strict vigil over illegal timber operation and carryout regular patrolling in your Range by using the department Gypsy AR-04-5301 which has been sent to your Range for regular patrolling.

Action taken report be submitted from time to time for further necessary action.


(V.K.Jawal) DCF
Divisional Forest Officer
Khellong Forest Division,
Bhalukpong.

Copy to :-

- 1) The Sub - Divisional Police Officer, P.S.Seijosa for his information & necessary action please.
- 2) Office copy.

(V.K.Jawal) DCF
Divisional Forest Officer
Khellong Forest Division,
Bhalukpong.

N.A. Ichhria

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ANNEXURE-IV

3

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE RANGE FOREST OFFICER
SEIJUSA

No.SJ/ 03/2016(A)/458-60

Dtd.Seijusa the

12th Nov'2017.

To,

The Divisional Forest Officer
Khellong Forest Division,
Bhalukpong.

Sub:- Seizure Report - Regarding.

Sir,

During our joint combing operation with AP Police, STPF and Forest personnel at Yarte Pobe area in Papum Reserve Forest (Seijosa Part) on 11.11.2017, I seized the illegal sawn timbers U/s 49 of AFR,1891 (Amendment Act) 2005. But, no any offender(s) were found on the spot. The illegal seized sawn timbers were brought to the Range Office premises, Seijusa for safe custody.

The seizure list is hereby enclosed for favour of your kind perusal and necessary action please.

Yours faithfully,



(V.Lakra)FR.
Range Forest Officer
Seijusa Range
(A.P)

170

3

12/17

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE RANGE FOREST OFFICER
SEIJOSA FOREST RANGE: SEIJOSA

No. SJ/03/2016 (A)/574

dated: Seijosa the 29.11.2017

To,
The Divisional Forest Officer
Khellong Forest Division
Bhalukpong

Sub: - Monthly Report on illegal felling of tree and preventive action taken for the month of November 2017 reg.

Ref: - No.KD/21/2010/T/1,811-16 Dated: Bhalukpong, the 10th Nov'2017.

Sir,

With reference to the letter No. cited above on the subject, this is to inform you that the undersigned along with Forest staff, APP, STPF and also Mobile squad conducted combing operations on various dates in Papum RF (Seijosa Part) and detected illegal felled trees at remote locations and seized illegal sawn timbers vide Seizure Report Nos. as below:

Sl.No.	Particulars	Volume	Value	Remarks
1.	SR.No.SJ/02 of 2017-18 dated: 12/11/2017	144.050 Cft	22,123.00	
2.	SR.No.SJ/03 of 2017-18 dated: 15/11/2017	89.727 Cft	18,170.00	
3.	SR.No.SJ/06 of 2017-18 dated: 17/11/2014	98.348 Cft	18,413.00	
	Total	332.125 Cft	58,706.00	

The undersigned with the little resource, infrastructure and man-power is conducting patrolling duties at various vulnerable places to avert any illegal activities by the miscreants. Further, the undersigned is keeping a regular watch on the Forest Check-gate duty performed by Check-gate staff on round the clock basis to prevent and check pilferage of Govt. Revenue. Since, the Seijosa Range is having inter-state border with Assam and being porous, the early detection with the meager staff posted is day by day becoming difficult unless Beats under this Range and posting of Foresters and Deputy Rangers takes place and is made functional.
This is for favour of your kind information and necessary action please.

Yours faithfully,

[V.Lakra]
Range Forest Officer
Seijosa Forest Range, Seijosa

9876
06/12/2017
A.C. Khellong Forest Division

Timber
20/6/15

ANNEXURE-V

(284)

1944
21/07/2015

To,

The Divisional Forest Officer
Khellong Forest Division,
Bhalukpong.

Sub: -

Inspection report.

Sir,

With reference to your letter No.KD/17/10/D/1751-52 dtd.11th June'2015. I left Bhalukpong by afternoon on 22.06.2015 and reached Seijusa by evening and halted.

On 23.06.15 by early morning I alongwith Range Officer Sri A.Deori,FR. with staffs and complainant Mr.Sakam Paffa have performed field verification regarding illegal felling in Seijusa area .During our inspection we have detected only 30 Nos.of rejected old logs at 8 No.Nallah and 40 Nos. of old logs at Banga Pahar.The felling of trees appear to be done during the tenure of the then Range Officer Mr.Lod Lalyang,FR. as climbers/creepers are also seen covering the log which indicates very old one.

In case of location site of timber/logs in Saibang Nallah,Taboso Village Forest Nallah and Hichangso Nallah we could not reach the site due to uncross able rivers/streams and there is no path for vehicle to enter in the said Forest areas. However the accompanying Range Officer Shri A.Deori,FR.has been instructed to physically verify & submit report as and when the climatic conditions improves.

From above facts, it is found that complaints are lodge on imaginary and fabricated one. Since I along with field staffs and complainant have inspected the areas but he fail to show the mentioned figure of logs as mentioned in his complain address to the PCCF ,A.P,Itanagar.

With reference with your letter No.KD/17/10/T/1820-22 dtd.Bhalukpong the 19th June'2015,in regards of Rampant illegal felling and destruction of natural habitat in Seijusa and Namorah Ranges .During my inspection along with complainant & field staffs.The complainant could not show us such rampant felling. On enquiries he stated that there is probabilities/possibilities of happening in winter season which don't have lota of fact.

Contd...page -2-

The imaginary complain can also proof from joint inspection report which is enclosed here with for ready reference .As per his complaint report .200 Nos. of illegal logs at 8 No.Nallah and 300 Nos. of illegal logs at Banga Pahar .But during our joint verification 30 Nos. of old logs and rejected / deteriorated at 8 No.Nallah and 40 Nos. of logs at Banga Pahar were only found which are presently not in the condition of being utilized

Conclusion :-

1. From above facts it is found that complainant are lodge on imaginary with intension of getting the timber back after seizure and public auction for their business purposes.
2. Though I have instructed the Range Officer to seized the above 70(old) logs .But it will difficult to transport upto govt.depot during this rainy season. The said logs should have been detected/seized by Mr.Lod Lalyang,FR. the then Range Officer to avoid loss of govt. revenue. Since these logs became deteriorated day by day.
3. At last I would like to suggest that for smooth functioning of Range more field staffs may be posted.There is no sufficient field staffs for performing 24 hrs check gate duties as per govt.directive as well as for regular patrolling with only 1 one Forester 2 Forest Guard 3 Forest watcher.

This is for favour of your information & necessary action please.

Yours faithfully,



(D.Doke,)ACF
Khellong Forest Division
Bhalukpong.

Encl:-1.Joint Inspection report.

Joint inspection

(22/4)

With reference to DFO's order No. KD/17/10/
D/1751-52 dated Bhalunpur the 11th June 2015.
On dtd 23/06/15. 9 along wells Range
officer Sujusa well his staff and comp-
lainant Mr. Sakam Paffa have inspected
the 1. 8 No. Nallah and 2. Banga Pahar.

In 8 No. Nallah we have found
only 30 Nos. of illegal old logs and in
Banga Pahar 40 Nos. of illegal old logs
during our inspection. Measurement of logs could
not be taken due to heavy rain and topogra-
phical factor.

The rest area Saibung Nallah, Tabu-
so Village, Frost Nallah and Hichangso
Nallah is difficult for inspection during rainy
season. Since Rivers are uncrossable during
rainy season.

The transportation of above detected
logs are also not possible during rainy
season as it involve dragging by elephants
etc.

- 1. (A. Diori) F.R. 2. (Robin Dore) ACF.
- 3. Mr. Sakam Paffa 4. (H. Doctum) F/gd
- 5. (T. Despit) F/W 6. (A. Kalita) F/W

Complainant.



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE RANGE FOREST OFFICER
SEIJOSA FOREST RANGE: SEIJOSA

Dated: Seijosa, the 19th April, 2017



Dr. Aparajita Datta
Senior Scientist,
Nature Conservation Foundation,
3076/5, IV Cross, Gokulam Park,
Mysore- 570002, Karnataka, India

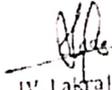
Sub: - Summon for inquiry

Whereas a copy of your complain addressed to PCCF & Principal Secretary, Department of Environment & Forests, Govt. of Arunachal Pradesh, Itanagar has been received by the undersigned on 19/04/2017 through Postal Department.

And, whereas it is required to inquire into the contents of the complain seeing their gravity as mentioned by you.

Therefore, you are hereby required to appear in person for inquiry into the alleged matter before the Range Forest Officer, Seijosa Forest Range on the 5th Day of May 2017. Herein fail not.

Dated: 19th April 2017


[V. Lakra] FR
Range Forest Officer
Seijosa Forest Range: Seijosa
Seijosa, East Kameng A.

Copy to:

1. Dr. Aparajita Datta, Senior Scientist, NCF, #361, Harihara, 5th Main, 1st Cross, Canara Bank Layout, Kooigehalli, Bangalore- 560097. She is required to comply the summon for inquiry.
2. The Divisional Forest Officer, Khellong Forest Division, Bhalukpong for his kind information and necessary action please.
3. Office copy.

[V. Lakra] FR
Range Forest Officer
Seijosa Forest Range: Seijosa



Nature Conservation Foundation 3076/5, IV Cross, Gokulam Park
Mysore - 570 002, INDIA
Telephone: 91. 821. 515 601
E-mail: ncf@ncf-india.org
URL: www.ncf-india.org

To
Shri V. Lakra
RFO, Seijosa Range
Khellong Forest Division
Seijosa - 790103, East Kameng

27 April, 2017

Dear Mr. Lokra

I am currently traveling, but my office has forwarded me your letter dated 19th April asking me to be present for enquiry with respect to my letter to the PCCF Arunachal Pradesh requesting action against illegal felling in Papum RF.

I am thankful to the PCCF and to your Office that you have taken notice and have initiated action based on my letter. I will be happy to provide any information that would enable your Office to take necessary steps and action to stop the illegal felling.

Kindly note that I cannot be present for enquiry at Seijosa on the 5th of May 2017. As you are aware, I reside in Bangalore, am currently traveling, and it is not possible for me to come to Seijosa on 5th May.

However, please feel free to ask for information that might help you over email or phone. I will let you know once my next visit to Seijosa is confirmed.

Yours Sincerely,

Aparajita Datta

(APARAJITA DATTA)
Dr. Aparajita Datta
Senior Scientist,
Nature Conservation Foundation,
3076/5, IV Cross, Gokulam Park,
Mysore - 570002, Karnataka, India
Email: aparajita@ncf-india.org

Attached: Your Letter No. SJ/03/2016/150-152, Dated 19 April 2017

Copy to:

1. DFO, Khellong Forest Division, Bhalukpong
2. PCCF & Principal Secretary, APFD, Itanagar
3. PCCF (Wildlife), Itanagar
4. DFO, Pakke Tiger Reserve, Seijosa
5. ADC, Seijosa
6. Circle Officer, Seijosa
7. ZPM, Seijosa
8. Ghora-Aabhe Society, Seijosa



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE RANGE FOREST OFFICER
SEIJOSA FOREST RANGE: SEIJOSA

No SJ/03/2016(A)/198-200

Dated: Seijosa, the 10th May, 2017

To,

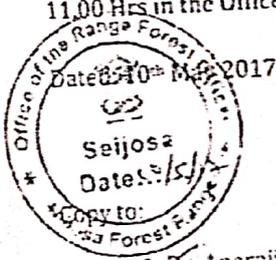
Dr. Aparajita Datta
Senior Scientist,
Nature Conservation Foundation,
3076/5, IV Cross, Gokulam Park,
Mysore- 570002, Karnataka, India

Sub: - Summon No.2 for inquiry

Whereas you were required to appear before the Range Forest Officer, Seijosa Forest Range on the 5th day of May 2017 vide Summon issued letter No. SJ/03/2016/150-52 Dated: 19th April 2017 of this Office for inquiry into the alleged matter of your complain addressed to PCCF & Principal Secretary, Department of Environment & Forests, Govt. of Arunachal Pradesh but you have failed to appear.

And, whereas it is required to inquire into the contents of the complain seeing their gravity as mentioned by you.

Therefore, you are hereby required to appear in person for inquiry into the alleged matter before the Range Forest Officer, Seijosa Forest Range on the 25th Day of May 2017 (Thursday) at 11.00 Hrs in the Office of the Range Forest Officer, Seijosa Forest Range, Seijosa. Herein fail not.



[V. Lakra] FR
Range Forest Officer
Seijosa Forest Range: Seijosa

1. Dr. Aparajita Datta, Senior Scientist, NCF, #361, Harihara, 5th Main, 1st Cross, Canara Bank Layout, Kooigehalli, Bangalore- 560097. She is required to comply the summon for inquiry.

2. The Divisional Forest Officer, Khellong Forest Division, Bhalukpong for his kind information and necessary action please.

3. Office copy.

[V. Lakra] FR
Range Forest Officer
Seijosa Forest Range: Seijosa

Range Forest Officer
Seijosa Forest Range
Seijosa, East Kampong A.D.



Nature Conservation Foundation

3076/5, IV Cross, Goranahalli Park
Mysore - 570 002, INDIA
Telephone: 01 821 515 601
E-mail: ncf@mcf-india.org
URL: www.ncf-india.org

To
Shri V. Lakra
RFO, Seijosa Range
Khellong Forest Division
Seijosa - 790103, East Kameng

22 May 2017

Dear Mr Lokra,

I am Veena Rai and I work as an executive assistant for Dr. Aparajita Datta. We have received your second summon letter on 19th May 2017. Currently Dr. Aparajita Datta is traveling with poor phone or internet connectivity and will not be able to attend in person for inquiry on 25th May 2017. She will be back in the first week of June.

Thank you very much,

Kind regards,

Veena Rai
On behalf of Dr. Aparajita Datta,
Eastern Himalaya Program,
Nature Conservation Foundation,
Bangalore, India

Attached: Your letter no. SJ/03/2016(A)/198-200, dated 10th May 2017

Copy to:

1. DFO, Khellong Forest Division, Bhalukpong
2. PCCF & Principal Secretary, APFD, Itanagar
3. PCCF (Wildlife), Itanagar
4. DFO, Pakke Tiger Reserve, Seijosa
5. ADC, Seijosa
6. Circle Officer, Seijosa
7. ZPM, Seijosa
8. Ghora-Aabhe Society, Seijosa

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ANNEXURE - VII

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11/8/14
11/8/14

Govt. of Arunachal Pradesh
Office of the Range Forest officer
Seijosa Territory Range, Seijosa

Memo No. 50/03/2018/237-40

Dated Seijosa the 7th August/2014

To,

The Divisional Forest Officer
Khellong Forest Division
Bhalukpong.

2261
11/08/14
D.F.O. (Range) Seijosa

Sub: - AN INTIMATION

Sir,

It is to intimate that after relentless duty against illegal ^{timber} activities it is experienced that the pressure from some local and outside timber mafia are received in form of indirect security threats and even some time a threat of kidnapping. Despite all these Social pressure this office is still maintaining the job/duty spirit. In this connection it is my privilege to intimate and acknowledge the higher authority to look into this serious matter and give necessary help and security for officials on duty with regards to his personal safety and security condition.

Further, it is also to intimate that if incase of any untoward happening such person may be inquired and brought to light in this connection.

This for your kind information and necessary action please.

Yours faithfully,

(Signature)
(LOD LAYANG)
RANGE FOREST OFFICER
SEIJOSA TERRITORIAL RANGE
SEIJOSA

Copy to:-

1. The A.D.C. Seijosa for information please.
2. The Officer In-charge Seijosa Police Station, for information please.
3. The D.F.O, Pakke WLS & Tiger Reserve, Seijosa for information please

D/A
Put up immediately
as priority. 11/8/14

(LOD LAYANG)
RANGE FOREST OFFICER
SEIJOSA TERRITORIAL RANGE
SEIJOSA

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GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
KHELLONG FOREST DIVISION:.....BHALUKPONG.

Memo No.KD/25/2011/T/2912-17

Dtd.Bhalukpong, the 16th Aug'2014.

To,

The Superintendent of Police,
East Kameng District
Seppa

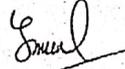
Sub: - Request for providing security to the forest personal of Seijusa Forest Range(T)
Sir,

It has been informed by Shri Lod Lalyang, Range Forest Officer. Seijusa vide his letter No.Sj/03/2012/237-40 dtd.07.08.2014 (copy of the self contained letter is enclosed for ready reference) that some local miscreants and outside timber mafia are in the habit of giving threatening to the Range Officer while performing his regular duty of patrolling in his Range jurisdiction for protection of forest and wildlife. Due to his strict vigil over illegal timber operation in an around Seijusa Range there may be a risk of kidnapping & attempt on his life while discharging his sincere duty in the larger interest of serving the department.

In view of the above your good office is requested to kindly direct the O.C.Police station, Seijusa for providing security to the Range Officer, Seijusa while performing his patrolling duty in field and initiating investigation against the miscreants so that the miscreants are apprehended at an earliest thereby avoiding any untoward happening in near future.

An early action on this matter is highly solicited.

Yours faithfully,



(V.K.Jawal) DCF

Divisional Forest Officer
Khellong Forest Division,
Bhalukpong.

Encl:-As stated above.

Copy to:-

1. The Deputy Commissioner, East Kameng District, Seppa for his information & necessary action please.
2. The Chief Conservator of Forest, Western Arunachal Circle, Banderdewa for his information & necessary action .It is requested to kindly take up the matter of security concern of the officer & staffs of Seijusa Range with the higher authorities.
3. The Officer in-charge, Police Station, Seijusa for his information & necessary action.
4. The Range Forest Officer, Seijusa Range with reference to his letter No.Sj/03/2012/237-40 dtd.07/8/14 for his information.
5. The Addl. Deputy Commissioner, Seijusa for his information & necessary action please.
6. Office copy.

(V.K.Jawal) DCF
Divisional Forest Officer
Khellong Forest Division,

753

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
KHELLONG FOREST DIVISION :::::::BHALUKPONG.

No.KD/25/11/T/ 1245
To,

Dtd.Bhalukpong,the 31st March 2016

The Deputy Commissioner
East Kameng District
Seppa.

Sub: - Request for issue of prohibitory order for using hand sawing machine/power chain saws in forest areas under East Kameng District.

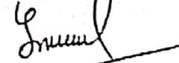
Sir,

Information have been received that some miscreants / illegal timber operators in Pakke - Kessang areas are using foreign made automatic hand sawing machine (Power Chain Saws) and they are supplying the illegal sawn timber to capital complex through Sagalee Road and Seppa through Rilloh Road.

Since the miscreants are using foreign made automatic hand sawing machine / hand held power chain for illegal felling of trees in the jungle and sawing etc.which may causes huge loss of flora & loss of Govt.revenue .In view of above, your good office is requested to kindly impose ban on use of hand held power chain saws in the forest areas of East Kameng District through appropriate prohibitory orders with a request to direct the police to seize the same at Police checkgate/entry points.

An early action is requested.

Yours faithfully,



(V.K.Jawal)DCF
Divisional Forest Officer
Khellong Forest Divjion,
Bhalukpong.

07c

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
KHELLONG FOREST DIVISION ::::::BHALUKPONG.

No.: 16/ 18/T/ 2705

Dtd. Bhalukpong, the

28th Nov '2018.

To,

The Deputy Commissioner
East Kameng District
Seppa.

Sub: - Request for issue prohibitory order for stopping use of hand sawing machine / Power Chain Saws in forest areas under East Kameng District.

Sir,

Information have been received that some miscreants/ illegal timber operators are using automatic hand held sawing machine (Power Chain Saws) in the areas of Reserve Forest of Namorah & Seijusa Range of this Division in the District of East Kameng. The said machine is being used for illegal felling of trees in the forest and sawing etc. which causes large scale destruction of forests and thereby causing loss of Govt. revenue.

In view of above your good office is requested to kindly issue prohibitory order imposing band on use of band saw / power chain saws in the forest areas under East Kameng District and all functionary including Police may please be directed for taking strict action and seizing of power chain saw i/c illegal timber at police checkgate / entry points.

An early action is requested.

Yours faithfully,



(V.K. Jawal) DCF
Divisional Forest Officer
Khellong Forest Division,
Bhalukpong





GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
EAST KAMENG DISTRICT :: SEPPA

No. SPA/DC/JUD/2018

Dated the 3rd December, 2018

PROHIBITORY ORDER

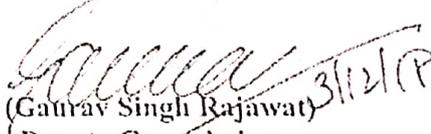
Whereas, it has been reported by the Divisional Forest Officer, Khellong Forest Division, Bhalukpong that some miscreants/illegal timber operators are using Automatic Handheld Power Chain Saws for illegal felling of trees in the areas of Reserve Forest of Namorah and Seijosa Range of Khellong Forest Division in East Kameng District.

And Whereas, such illegal felling of trees in jungle cause huge loss of flora and fauna leading to ecological imbalance.

Therefore, I, Gaurav Singh Rajawat, Deputy Commissioner-cum-District Magistrate, East Kameng District do hereby prohibit use of Handheld Power Chain Saws in jungle for illegal felling of trees in East Kameng District.

Further, both Police and Forest Departments are directed to keep strict vigil and initiate strict action against use of Hand held Power Chain Saws.

Dated this 3rd day of December, 2018


(Gaurav Singh Rajawat)
Deputy Commissioner
East Kameng District
Seppa

Copy to:-

1. The DFO, Khellong Forest Division, Bhalukpong for information & necessary action.
2. The DFO, Forest Division, Seppa for information & necessary action.
3. The DFO, Wildlife Sanctuary, Seijosa for information & necessary action.
4. All Outpost Admin. Officers, East Kameng district for information.
5. The OC, PS, Seppa/Seijosa for information & necessary action.
6. Judicial Branch for record.